

NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
SPECIAL BENCH, (COURT-II)

(IB)-2130(ND)2019

CORAM:

PRESENT: MR. L.N. GUPTA
HON'BLE MEMBER(T)

MR. CH. MOHD. SHARIEF TARIQ
HON'BLE MEMBER (J)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 12.12.2019

NAME OF THE COMPANY: M/s. Dynacon Projects Pvt. Ltd. V/s. M/s. Today Homes & Infrastructure Pvt. Ltd.

SECTION: 9 of IBC, 2016.

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
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	Present for the Petitioner	: Mr. Deepak Bansal, IRP Mr. Rishi Singh, Advocate Ms. Preeti Prasad, CS		
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	Present for the Respondent	: None		
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ORDER

The Counsel for the Resolution Professional, submits that as per the COC minutes dated 21 December, 2019 filed by the home buyers Vide CA No 1649 of 2019, maximum votes have been casted in favour of Mr Kamlesh Kumar Gupta for being appointed as Authorised Representative of Financial Creditors (Home/Shop Buyers). Therefore, Mr. Kamlesh Kumar Gupta is hereby appointed as Authorised Representative (AR) for the Home/shop Buyers with a direction to him to have complete instructions from the Home Buyers for the purpose of voting in the COC and to that effect the Resolution Professional will facilitate the Authorised Representative. Accordingly, CA 1610 and 1649 stand disposed off.

- Sd -
(L.N. GUPTA)
Member (T)

- Sd -
(CH.MOHD. SHARIEF TARIQ)
Member (J)